

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPALA BENCH NEW DELHI

CCP NO. 305/93 in OA NO. 1553/91

DECIDED ON : 19.10.1993

Ram Surat Behari Yadav

Petitioner

Vs.

V. K. Aggarwal, Divisional Railway Manager, Central Railway & Anr. ...

Respondents

CORAM:

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None appeared for the Petitioner
Shri H. K. Gangwani, Counsel for Respondents

O R D E R (ORAL) (Hon'ble Mr. Justice V. S. Malimath)

None appeared for the petitioner though called twice. Shri Gangwani who appeared for the respondents The Tribunal by its judgment has filed a reply. rendered in OA 1553/91 on 27.2.1992 quashed the order of punishment dated 15.5.1991 and restored the petitioner to his original pay scale as if there was no punishment Liberty has been reserved to the respondents to proceed against the petitioner, if so advised, accordance with the rules. The respondents have stated in para 8 of the reply that the pay of the petitioner has been restored to Rs.1600/in grade of Rs.1320-2040 as HSF-I in the month of September 1993 in accordance with the judgment of the Tribunal. There is a statement in paragraphs 9 & 10 that a of Rs.20998/- has been sanctioned sum as arrears due to the petitioner consequent upon the quashing of the order  $\mathsf{of}$ punishment. Shri Gangwani, learned counsel for the respondents, placed for our perusal the



letter written to the petitioner on 18.10.1993 wherein the petitioner has been asked to come and collect the arrears of Rs.20998/-. The learned counsel for the respondents in the circumstances submitted that there has been full compliance with the judgment of the Tribunal. There is no good reason not to accept the statement of the learned counsel for the respondents.

2. As there is full compliance with the judgment of the Tribunal, these proceedings are dropped.

(S. R. Adige)
Member (A)

( V. S. Malimath ) Chairman

as